

NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, JUDICIAL-II
FARIDKOT HOUSE, COPERNICUS MARG
NEW DELHI- 110 001

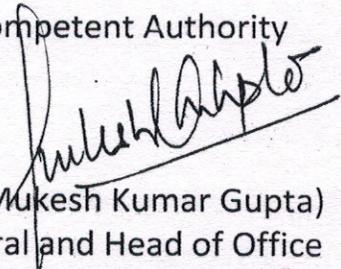
NGT (PB) Judicial II/ 2017-18/01/115/514

Dated: 4th May 2017

OFFICE ORDER

In view of the Gazette notification vide S.O. 1478 (E) dt. 22.04.2016, notified by the Ministry of Environment Forest & Climate Change, New Delhi, Govt. of India under Section 35 (2) of the NGT Act, 2010, thereby amending rule 12 (2) of NGT (Practice and Procedure) Rule, 2011, it is hereby ordered that every Misc. Application filed before NGT shall be accompanied with a fee of Rs. 500/- (Rupees Five Hundred) only towards court fee in compliance of said Rule. The fee shall be paid in the form of Demand draft/ IPO/ e-payment to be drawn in favour of "**Registrar, National Green Tribunal, payable at New Delhi.**"

This is issued with the approval from the Competent Authority


(Mukesh Kumar Gupta)

Registrar General and Head of Office

04 MAY 2017

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1. Ld. Deputy Registrar Cum PPS
2. P.A. to Registrar General
3. P.S. to Dy. Registrar
4. Registrar's of Zonal Benches of NGT (Kolkata/ Bhopal/ Pune/ Chennai)
5. Director (PL), MOEF & CC, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Alliganj, New Delhi.
6. Deputy Controller of Accounts, NGT, PB/ DDO, NGT, PB
7. Asst. Registrar (Judicial/ Filing)
8. Consultant (Judicial/ Admn.)
9. Secretary, NGT Bar Association
10. Notice Board, NGT
11. Computer Section for uploading on the Website of NGT along with the gazette notification for information


(Mukesh Kumar Gupta)

Registrar General and Head of Office

04 MAY 2017

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 22nd April, 2016

S.O. 1478(E).—In exercise of the powers conferred by clause (j) of sub-section (2) of Section 35, read with sub-section (1) of section 18 of the National Green Tribunal Act, 2010 (19 of 2010), the Central Government hereby makes, the following rules further to amend the National Green Tribunal (Practices and Procedure) Rules, 2011, namely:-

1. (1) These rules may be called the National Green Tribunal (Practices and Procedure) (Amendment) Rules, 2016.

(2) They shall come into force on the date of their publication in the Official Gazette.

(3) In the National Green Tribunal (Practices and Procedure) Rules, 2011, in rule 12, after sub-rule (2), the following sub-rule shall be inserted, namely:-

“(2A) Every miscellaneous application shall be accompanied by a fee of five hundred rupees.”

[F. No. 17(19)/2015-PL/NGT]

ARUN KUMAR MEHTA, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary vide notification number G. S. R. 296 (E), dated the 4th April, 2011.